

ITEM NO.2

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.2/2022

RAMEY KRISHAN RANA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION; and, IA No.89/2022 - FOR PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 09-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Considering the nature of relief that has been prayed for, in our view, the proceedings initiated under Article 32 of the Constitution of India are not an appropriate remedy. We, therefore, refuse to entertain this petition.

Consequently, the writ petition is dismissed.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER